

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 10.1.2018

Appeal No.353 of 2017

BTS Consultancy Services Pvt. Ltd.
M S Complex, First Floor,
Plot No.8, Sastri Nagar,
Nr. 200 Feet Road RTO
Kolathur, Chennai 600 099.

..... Appellant

Versus

Securities and Exchange Board of India
SEBI Bhavan, C-4A, G-Block,
Bandra Kurla Complex, Bandra E,
Mumbai – 400 051.

... Respondent

None for the Appellant.

Mr. Chirag Bhavsar, Advocate i/b. MDP & Partners for the Respondent.

CORAM : Justice J. P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G. Nair, Member

Per : Justice J. P. Devadhar (Oral)

1. None for the appellant. Even on the last occasion none appeared on behalf of the appellant. Although an application is received seeking adjournment we see no reason to grant adjournment.

2. Accordingly the appeal is dismissed for want of prosecution with no order as to costs.

Sd/-
Justice J. P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

10.1.2018
Prepared and compared by
RHN